## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER:

PETITION NUMBER: TCP/334/ (IB)/2017

NAME OF THE PETITIONER(S): INTEGRATED FINANCE COMPANY LTD

NAME OF THE RESPONDENT(S): PARVENU VANIGAM PVT LTD

UNDER SECTION: 433 (e)(f)

S.No. NAME (IN CAPITAL): DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

ATTURESED SIGNATOR

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## **ORDER**

Ms A Hema Jyothi, Law Officer of the Applicant Company present. Shri R Devaraj, counsel for respondent present and stated that they are making all efforts to settle the matter between the parties by way of a compromise. In this regard they have made a proposal already for settlement to the other side but the same was rejected by the petitioner. Counsel for respondent stated that a fresh proposal for settlement has been given to the petitioner but they are yet to receive a proper communication from the other side. He further stated that there is a matter pending before the Hon'ble High Court of Madras in OP 476/2008 against the award passed by the Arbitration Tribunal. Considering their submissions and in the interest of justice, time is extended at their request. For making submissions in relation to the final outcome of the settlement talks on the next date of hearing. Put up on 20.11.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)

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